

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
SHARNARTHI FINANCE LIMITED**

OPERATING IN NON-BANKING FINANCIAL SERVICES AT AMRITSAR, PUNJAB
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Sharnarthi Finance Limited U65921PB1991PLC010954
2.	Address of the registered office	82, Lawrence Road, Amritsar – 143001, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	82, Lawrence Road, Amritsar – 143001, India
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	The Corporate Debtor was engaged in the non-banking financial services. The financial statements are available at the RP's office.
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The Corporate Debtor was engaged in the non-banking financial services. The financial statements are available at the RP's office.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	cirp.sfl@gmail.com
10.	Last date for receipt of expression of interest	16.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	26.04.2026
12.	Last date for submission of objections to provisional list	01.05.2026
13.	Date of issue of final list of prospective resolution applicants	11.05.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.05.2026
15.	Last date for submission of resolution plans	15.06.2026
16.	Process email id to submit Expression of Interest	cirp.sfl@gmail.com

Note: PRA must submit an undertaking with the Expression of Interest confirming they are not ineligible under Section 29A of the Insolvency and Bankruptcy Code, 2016.

Sd/-

Mrs. Ruchi Gupta

Authorised Signatory

Utkrishtha Insolvency Professionals Private Limited

Resolution Professional

Sharnarthi Finance Limited

IPE Reg. No. IBBI/IPE-0142/IPA-3/2024-25/50085

Date: 01.04.2026

Address: A1-228, Basement, Safdarjung Enclave, New Delhi – 110029

Place: New Delhi

Email: cirp.sfl@gmail.com

ਖ਼ਬਰਨਾਮਾ

ਪ੍ਰਿਯੰਕਾ ਚੋਪੜਾ ਨੇ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਮੱਥਾ ਟੇਕਿਆ



ਅਦਾਕਾਰਾ ਪ੍ਰਿਯੰਕਾ ਚੋਪੜਾ ਸ੍ਰੀ ਹਰਿਮੰਦਰ ਸਾਹਿਬ 'ਚ ਭਾਂਡਿਆਂ ਦੀ ਸੇਵਾ ਕਰਦੀ ਹੋਈ।

ਨਿੱਜੀ ਪੱਤਰ ਪ੍ਰੇਰਕ
ਅੰਮ੍ਰਿਤਸਰ, 31 ਮਾਰਚ
 ਫਿਲਮ ਅਦਾਕਾਰਾ ਪ੍ਰਿਯੰਕਾ ਚੋਪੜਾ ਅੰਜਨ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਨਤਮਸਤਕ ਹੋਣੀ। ਉਹ ਇੱਥੇ ਫਿਲਮ 'ਭਾਂਡਿਆਂ ਦੀ ਸੇਵਾ ਕੀਤੀ' ਵਿੱਚ ਆਏ ਹੋਏ ਸਨ। ਉਹ ਚੁੱਪ-ਚੁਪੀਤ ਹੀ ਬਾਅਦ ਦੁਪਹਿਰ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਨਤਮਸਤਕ ਹੋਣ ਲਈ ਪੁੱਜੀ। ਉਨ੍ਹਾਂ ਨਾਲ ਸੁਰੱਖਿਅਕ ਮੁਲਾਜ਼ਮਾਂ ਦੀ ਟੀਮ ਸ਼ਾਮਿਲ ਸੀ। ਉਨ੍ਹਾਂ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਵਿੱਚ ਪਰਿਕਰਮਾ ਕੀਤੀ ਅਤੇ ਸੱਚਖੰਡ ਵਿਖੇ

ਨਤਮਸਤਕ ਹੋ ਕੇ ਕੁਝ ਸਮਾਂ ਗੁਰਬਾਣੀ ਦੇ ਕੀਰਤਨ ਦਾ ਆਨੰਦ ਮਾਣਿਆ। ਪਰਿਕਰਮਾ ਵਿੱਚ ਪਾਣੀ ਵਾਲੀ ਛਬੀਲ ਦੇ ਕੋਲ ਉਨ੍ਹਾਂ ਸੰਗਤ ਦੇ ਸੁੱਤੇ ਬਰਤਨ ਸਾਫ਼ ਕਰਨ ਦੀ ਸੇਵਾ ਵੀ ਕੀਤੀ। ਇਸ ਦੌਰਾਨ ਦੀ ਸ਼ੁਟਿੰਗ ਦੇ ਸਬੰਧ

ਨਾਲ ਗੱਲਬਾਤ ਵੀ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਪੰਜਾਬੀ ਸੂਟ ਪਹਿਨਿਆ ਹੋਇਆ ਸੀ ਅਤੇ ਸਿਰ ਤੇ ਦੁਪੱਟਾ ਲਿਆ ਹੋਇਆ ਸੀ। ਪ੍ਰਿਅੰਕਾ ਚੋਪੜਾ ਦੇ ਇਸ ਦੌਰੇ ਦੌਰਾਨ ਮੀਡੀਆ ਨੂੰ ਦੂਰ ਰੱਖਿਆ ਗਿਆ ਹੈ। ਜਾਣਕਾਰੀ ਮੁਤਾਬਕ ਉਹ 25 ਮਾਰਚ ਤੋਂ ਅੰਮ੍ਰਿਤਸਰ ਵਿੱਚ ਹਨ।

ਸਿੰਧ ਵਿੱਚ ਹਿੰਦੂ ਭਾਈਚਾਰੇ ਵੱਲੋਂ ਮੁਜ਼ਾਹਰਾ

ਕਰਾਚੀ, 31 ਮਾਰਚ
 ਪਾਕਿਸਤਾਨ ਦੇ ਘੱਟਗਿਣਤੀ ਹਿੰਦੂਆਂ ਨੇ ਭਾਈਚਾਰੇ ਦੀਆਂ ਲੜਕੀਆਂ ਨੂੰ ਅਗਵਾ 'ਤੇ ਇਸਲਾਮ 'ਚ ਜਬਰੀ ਧਰਮ ਪਰਿਵਰਤਨ ਦੇ ਵਧਦੇ ਮਾਮਲਿਆਂ ਖਿਲਾਫ਼ ਸਿੰਧ ਅਸੈਂਬਲੀ ਦੇ ਬਾਹਰ ਰੋਸ ਧਰਨਾ ਲਾਇਆ। ਪਰਦਸ਼ਨਕਾਰੀ ਸੋਮਵਾਰ ਨੂੰ ਪਾਕਿਸਤਾਨ ਦਾਰਾਵਾਜ਼ਾ ਵਿੱਚ ਇਤਿਹਾਦ (ਪੀ ਡੀ ਆਈ) ਦੇ ਬੈਨ ਇਕੱਠ ਹੋਣ 'ਤੇ ਮੁਜ਼ਾਹਰਾ ਕੀਤਾ। ਪੀ ਡੀ ਆਈ ਚੇਅਰਮੈਨ ਸ਼ਿਵਾ ਕੱਚੀ ਨੇ ਕਿਹਾ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਸਿੰਧੀ ਹਿੰਦੂ ਘੱਟਗਿਣਤੀ ਭਾਈਚਾਰੇ ਨਾਲ ਹੋ ਰਹੀ ਬੇਇਸ਼ਾਨਕੀ, ਜ਼ੁਲਮ ਅਤੇ ਧੱਕੇਸ਼ਾਹੀ ਨੂੰ ਉਜਾਗਰ ਕਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਸੱਜਰੇ ਕੋਸ਼ ਦੀ ਮਿਸਾਲ ਦਿੱਤੀ

ਜਿੱਥੇ ਨਾਥਾਲਗ ਲੜਕੀ ਨੂੰ ਸ਼ਹਿਰ ਦੇ ਲਾਪੀ ਇਲਾਕੇ 'ਚੋਂ ਪਹਿਲਾਂ ਅਗਵਾ ਤੇ ਮਗਰੋਂ ਧਰਮ ਤਬਦੀਲ ਕਰਕੇ ਜਬਰੀ ਨਿਕਾਹ ਕੀਤਾ ਗਿਆ। ਉਨ੍ਹਾਂ ਕਿਹਾ, “ਅਸੀਂ ਐੱਫ ਆਈ ਆਰ ਦਰਜ ਕਰਨ ਦੀ ਮੰਗ ਕਰ ਰਹੇ ਹਾਂ ਤਾਂ ਕਿ ਕੋਸ਼ ਅੱਗੇ ਵਧ ਸਕੇ। ਲੜਕੀ ਅਜੇ ਵੀ ਲਾਪਤਾ ਹੈ ਤੇ ਉਸ ਦਾ ਪਰਿਵਾਰ ਪ੍ਰੇਸ਼ਾਨ ਹੈ।” ਇਸ ਰੋਸ ਮੁਜ਼ਾਹਰੇ ਦਾ ਇਕੋ-ਇਕ ਮੰਤਵ ਸਾਡੀਆਂ ਅੰਗਤਾਂ ਨੂੰ ਖਾਸ ਕਰ ਕੇ ਪੇਂਡੂ ਸਿੰਧ ਇਲਾਕੇ ਵਿੱਚ ਦਰਪੇਸ਼ ਅਸੁਰੱਖਿਆ ਤੇ ਅਸੁਰੱਖਿਅਤ ਮਾਹੌਲ ਨੂੰ ਉਜਾਗਰ ਕਰਨਾ ਸੀ।” ਚਸ਼ਮਦੀਦਾਂ ਮੁਤਾਬਕ ਪੂਰੇ ਸਿੰਧ 'ਚ ਸਿਵਕੇ ਹਿੰਦੂ ਪ੍ਰਦਰਸ਼ਨਾਂ 'ਤੇ ਸ਼ਾਮਲ ਸਨ।

ਅਪਰੇਸ਼ਨ ਬਲੂ ਸਟਾਰ ਦੌਰਾਨ ਜ਼ਬਰ ਵਸਤਾਂ ਬਾਰੇ ਜਵਾਬ ਤਲਬ

►ਹਾਈ ਕੋਰਟ ਨੇ ਫ਼ੌਜ, ਸੀ ਬੀ ਆਈ ਅਤੇ ਕੇਂਦਰ ਨੂੰ ਨੋਟਿਸ ਭੇਜੇ
 ►ਲੁਧਿਆਣਾ ਵਾਸੀ ਦੀ ਪਟੀਸ਼ਨ 'ਤੇ ਕਾਰਵਾਈ ਕੀਤੀ

ਚੰਡੀਗੜ੍ਹ, 31 ਮਾਰਚ
 ਪੰਜਾਬ ਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ ਨੇ ਅਪਰੇਸ਼ਨ ਬਲੂ ਸਟਾਰ ਦੌਰਾਨ ਕਬਿਤ ਤੌਰ 'ਤੇ ਜ਼ਬਰ ਕੀਤੀਆਂ ਗਈਆਂ ਅਤੇ ਸ਼੍ਰੋਮਣੀ ਗੁਰਦੁਆਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਨੂੰ ਸੋਪੀਆਂ ਹੱਥ ਲਿਖਤਾਂ, ਧਾਰਮਿਕ ਗ੍ਰੰਥਾਂ ਤੇ ਹੋਰ ਵਸਤਾਂ ਦੇ ਖ਼ੁਲਾਸੇ ਕਰਨ ਦਾ ਨਿਰਦੇਸ਼ ਦੇਣ ਦੀ ਮੰਗ ਸਬੰਧੀ ਪਟੀਸ਼ਨ 'ਤੇ ਫ਼ੌਜ, ਕੇਂਦਰ ਅਤੇ ਸੀ ਬੀ ਆਈ ਤੋਂ ਜਵਾਬ ਮੰਗਿਆ ਹੈ।

ਚੀਫ਼ ਜਸਟਿਸ ਬੀਲ ਨਾਗੂ ਅਤੇ ਜਸਟਿਸ ਰਮੇਸ਼ ਕੁਮਾਰੀ ਦੇ ਬੈਂਚ ਨੇ ਲੁਧਿਆਣੇ ਦੇ ਵਸਨੀਕ ਦੀ 2019 'ਚ ਦਾਇਰ ਪਟੀਸ਼ਨ 'ਤੇ ਸੁਣਵਾਈ ਦੌਰਾਨ ਸੋਨਾ, ਕੇਂਦਰ ਤੇ ਸੀ ਬੀ ਆਈ ਨੂੰ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤੇ ਹਨ। ਪਟੀਸ਼ਨ 'ਚ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਨੂੰ ਇਹ ਦੱਸਣ ਦਾ ਨਿਰਦੇਸ਼ ਦੇਣ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਧਾਰਮਿਕ ਗ੍ਰੰਥ, ਹੱਥ ਲਿਖਤਾਂ ਅਤੇ ਹੋਰ ਵਸਤਾਂ ਕਿੱਥੇ ਹਨ, ਜੋ ਅਪਰੇਸ਼ਨ ਬਲੂ ਸਟਾਰ ਦੌਰਾਨ ਕਬਿਤ ਤੌਰ 'ਤੇ ਜ਼ਬਰ ਕੀਤੀਆਂ ਗਈਆਂ ਸਨ ਅਤੇ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਨੂੰ ਸੋਪ ਦਿੱਤੀਆਂ ਗਈਆਂ ਸਨ। ਅਪਰੇਸ਼ਨ ਇੱਕ ਤੋਂ 10 ਜੂਨ 1984 ਦਰਮਿਆਨ ਜਰਨੈਲ ਸਿੰਘ ਭਿੰਡਰਾਂਵਾਲੇ ਦੀ ਅਗਵਾਈ ਹੇਠਲੇ ਖਾੜਕੂਆਂ ਖ਼ਿਲਾਫ਼ ਚਲਾਈ ਗਈ ਵੱਜੋਂ ਮੁਹਿੰਮ ਸੀ ਜੋ ਅੰਮ੍ਰਿਤਸਰ ਦੇ ਸ੍ਰੀ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਕੰਪਲੈਕਸ 'ਚ ਲਕੇ ਹੋਏ ਸਨ। ਨਵੰਬਰ 2019 'ਚ ਹਾਈ ਕੋਰਟ ਨੇ ਸਿਰਫ਼



ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਨੂੰ ਹੀ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਸੀ। ਬਾਅਦ ਦੀਆਂ ਸੁਣਵਾਈਆਂ ਦੌਰਾਨ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਨੇ ਕਿਹਾ ਸੀ ਕਿ ਕੁਝ ਵਸਤਾਂ ਮੋੜ ਦਿੱਤੀਆਂ ਗਈਆਂ ਸਨ ਅਤੇ ਕੁਝ ਹਾਲੇ ਵੀ ਸੀ ਬੀ ਆਈ, ਕੇਂਦਰ ਤੇ ਸੈਨਾ ਕੋਲ ਹਨ। ਪਟੀਸ਼ਨਰ ਸਤਿੰਦਰ ਸਿੰਘ ਨੇ ਕਿਹਾ ਕਿ ਆਪਰੇਸ਼ਨ ਬਲੂ ਸਟਾਰ ਦੌਰਾਨ ਸ੍ਰੀ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਕੰਪਲੈਕਸ ਦੀ ਸਿੱਖ ਰੈਵਰੈਂਸ ਲਾਇਬ੍ਰੇਰੀ, ਤੋਸ਼ਾਖਾਨਾ, ਕੇਂਦਰੀ ਸਿੱਖ ਅਜਾਇਬਘਰ ਅਤੇ ਗੁਰੂ ਰਾਮਦਾਸ ਲਾਇਬ੍ਰੇਰੀ ਵਿੱਚੋਂ ਕਈ ਵਸਤਾਂ ਜ਼ਬਰ ਕੀਤੀਆਂ ਗਈਆਂ ਸਨ। ਉਸ ਨੇ 7 ਜੂਨ 1984 ਨੂੰ ਜ਼ਬਰ ਕੀਤੀਆਂ ਗਈਆਂ ਹੱਥ-ਲਿਖਤਾਂ, ਕਲਾਕ੍ਰਿਤੀਆਂ ਅਤੇ ਸਾਹਿਤ ਦੀ ਸੂਚੀ ਤਿਆਰ ਕਰਨ ਦੇ ਨਿਰਦੇਸ਼ ਦੇਣ ਦੀ ਬੇਨਤੀ ਕੀਤੀ ਹੈ। ਉਸ ਨੇ ਐੱਸ ਜੀ ਪੀ ਸੀ ਨੂੰ ਵਾਪਸ ਕੀਤੀਆਂ ਗਈਆਂ ਹੱਥ-ਲਿਖਤਾਂ, ਕਲਾਕ੍ਰਿਤੀਆਂ ਧਾਰਮਿਕ ਗ੍ਰੰਥਾਂ ਅਤੇ ਹੋਰ ਵਸਤੂਆਂ ਦੀ ਸੂਚੀ ਤਿਆਰ ਕਰਨ ਦੇ ਨਿਰਦੇਸ਼ ਦੇਣ ਦੀ ਵੀ ਮੰਗ ਕੀਤੀ ਹੈ। ਪਟੀਸ਼ਨਰ ਨੇ ਇਹ ਵੀ ਅਪੀਲ ਕੀਤੀ ਹੈ ਕਿ ਜ਼ਬਰ ਕੀਤੀਆਂ ਗਈਆਂ ਵਸਤਾਂ ਵਾਪਸ ਕੀਤੀਆਂ ਜਾਣ। ਜਨਤਾ ਨੂੰ ਦਰਸ਼ਨ ਕਰਨ, ਪੜ੍ਹਨ ਅਤੇ ਖੋਜ ਕਾਰਜਾਂ ਲਈ ਇਨ੍ਹਾਂ ਵਸਤੂਆਂ ਤੱਕ ਪਹੁੰਚ ਦਿੱਤੀ ਜਾਵੇ।

ਭਾਰਤ ਜੰਗ ਸੰਕਟ ਨਾਲ ਸੰਜੀਦਗੀ ਨਾਲ ਨਜਿੱਠ ਰਿਹੈ: ਮੋਦੀ

ਬਰਾਦ, 31 ਮਾਰਚ

ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨਰਿੰਦਰ ਮੋਦੀ ਨੇ ਅੱਜ ਕਿਹਾ ਕਿ ਅੱਜ ਜਿੱਥੇ ਦੁਨੀਆ ਜੰਗ, ਬਦਅਮਨੀ ਤੇ ਵਧਦੀਆਂ ਤੇਲ ਕੀਮਤਾਂ ਨਾਲ ਜੂਝ ਰਹੀ ਹੈ ਉੱਥੇ ਹੀ ਭਾਰਤ ਨੇ ਮਜ਼ਬੂਤ ਵਿਦੇਸ਼ ਨੀਤੀ ਅਤੇ ਜਨਤਾ ਦੇ ਏਕੇ ਦੇ ਜ਼ੋਰ ਨਾਲ ਸਥਿਤੀ ਨੂੰ ਅਸਰਦਾਰ ਢੰਗ ਨਾਲ ਸੰਭਾਲਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਕਾਂਗਰਸ 'ਤੇ ਲੋਕਾਂ ਨੂੰ ਪੈਟਰੋਲ ਪੰਪਾਂ ਅਤੇ ਗੈਸ ਏਜੰਸੀਆਂ ਦੇ ਬਾਹਰ ਲੰਮੀਆਂ ਕਤਾਰਾਂ ਲਾਉਣ ਲਈ ਦਹਿਸ਼ਤ ਫੈਲਾਉਣ ਦਾ ਦੋਸ਼

ਲਾਇਆ ਅਤੇ ਪਾਰਟੀ ਦੀ ਤੁਲਨਾ ਪੱਛਮੀ ਏਸ਼ੀਆ ਜੰਗ ਕਾਰਨ ਬਣੇ ਹਾਲਾਤ ਦਾ ਜਿਆਸੀ ਲਾਹਾ ਲੈਣ ਦੀ ਉਡੀਕ ਕਰ ਰਹੇ 'ਕਾਂਗਰਸ 'ਤੇ ਲੋਕਾਂ 'ਚ ਅਫਵਾਹਾਂ ਅਤੇ ਡਰ ਫੈਲਾਉਣ ਦਾ ਦੋਸ਼ ਲਾਇਆ

‘ਜਿਆਸੀ ਗਿੱਧਾਂ ਨਾਲ ਕੀਤੀ। ਗੁਜਰਾਤ ਦੇ ਵਾਵ ਬਰਾਦ ਜ਼ਿਲ੍ਹੇ ਦੇ ਨਾਨੀ ਪਿੰਡ 'ਚ ਰੇਲੀ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਸ੍ਰੀ ਮੋਦੀ ਨੇ ਕਿਹਾ, “ਅਜਿਹੇ ਸਮੇਂ 'ਚ ਜਦੋਂ ਦੁਨੀਆ ਜੰਗ, ਬਦਅਮਨੀ ਤੇ ਵਧਦੀਆਂ

ਤੇਲ ਕੀਮਤਾਂ ਨਾਲ ਜੂਝ ਰਹੀ ਹੈ, ਭਾਰਤ ਨੇ ਆਪਣੀ ਮਜ਼ਬੂਤ ਵਿਦੇਸ਼ ਨੀਤੀ ਅਤੇ ਜਨਤਾ ਦੀ ਏਕਤਾ ਦੀ ਤਾਕਤ ਨਾਲ ਸਥਿਤੀ ਨੂੰ ਅਸਰਦਾਰ ਢੰਗ ਨਾਲ ਸੰਭਾਲਿਆ ਹੈ।” ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਕੁਝ ਜਿਆਸੀ ਪਾਰਟੀਆਂ ਖਾਸ ਕਰਕੇ ਕਾਂਗਰਸ, ਕੌਮੀ ਏਕਤਾ ਦੀ ਹਮਾਇਤ ਕਰਨ ਦੀ ਥਾਂ ਦਹਿਸ਼ਤ ਤੇ ਡਰ ਫੈਲਾ ਕੇ ਸਥਿਤੀ ਦਾ ਫਾਇਦਾ ਚੁੱਕਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਕਿਹਾ, “ਅੱਜ ਕਾਂਗਰਸ ਪਾਰਟੀ ਲੋਕਾਂ ਨੂੰ ਭੜਕਾਉਣ 'ਚ

ਰੁੱਝੀ ਹੋਈ ਹੈ। ਜਿਆਸੀ ਗਿੱਧਾਂ ਦੀ ਤਰ੍ਹਾਂ ਇਹ (ਕਾਂਗਰਸ) ਸਥਿਤੀ ਦੇ ਵਿਗੜਨ ਦੀ ਉਡੀਕ ਕਰ ਰਹੀ ਹੈ ਤਾਂ ਜੋ ਇਸ ਦਾ ਫਾਇਦਾ ਚੁੱਕ ਕੇ ਜਿਆਸੀ ਲਾਹਾ ਲਿਆ ਜਾ ਸਕੇ।” ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨੇ ਕਿਹਾ ਕਿ ਪੱਛਮੀ ਏਸ਼ੀਆ ਸੰਘਰਸ਼ ਕਾਰਨ ਆਲਮੀ ਪੱਧਰ 'ਤੇ ਈਪਣ ਦੀਆਂ ਕੀਮਤਾਂ 'ਚ 10 ਫੀਸਦ ਤੱਕ ਦਾ ਵਾਧਾ ਹੋਇਆ ਹੈ ਪਰ ਕੇਂਦਰ ਸਰਕਾਰ ਇਹ ਯਕੀਨੀ ਬਣਾ ਰਹੀ ਹੈ ਕਿ ਇਸ ਅਸਰ ਦਾ ਬੋਝ ਆਮ ਲੋਕਾਂ 'ਤੇ ਨਾ ਪਵੇ।

-ਪੀਟੀਆਈ

ਛੱਤੀਸਗੜ੍ਹ 'ਚ 35 ਨਕਸਲੀਆਂ ਨੇ ਹਥਿਆਰ ਸੁੱਟੇ

ਰਾਏਪੁਰ: ਕੇਂਦਰ ਵੱਲੋਂ ਨਕਸਲਵਾਦ ਨੂੰ ਖ਼ਤਮ ਕਰਨ ਲਈ ਦਿੱਤੀ 31 ਮਾਰਚ ਦੀ ਮਿਆਦ ਖ਼ਤਮ ਹੋਣ ਤੋਂ ਕੁਝ ਘੰਟੇ ਪਹਿਲਾਂ ਛੱਤੀਸਗੜ੍ਹ ਦੇ ਬਸਤਰ ਖੇਤਰ ਵਿੱਚ ਕੁੱਲ 35 ਨਕਸਲੀਆਂ ਨੇ ਸੁਰੱਖਿਆ ਬਲਾਂ ਅੱਗੇ ਆਤਮ-ਸਮਰਪਣ ਕਰ ਦਿੱਤਾ। ਇਨ੍ਹਾਂ ਵਿੱਚੋਂ 25 ਨਕਸਲੀਏ ਜਿਨ੍ਹਾਂ ਵਿੱਚ 12 ਮਹਿਲਾਵਾਂ ਹਨ, ਦੰਡਕਾਰਨੀਆ ਸਪੈਸ਼ਲ ਜ਼ੋਨ ਕਮੇਟੀ ਨਾਲ ਸਬੰਧਤ ਹਨ ਤੇ ਇਨ੍ਹਾਂ ਬੀਜਾਪੁਰ ਜ਼ਿਲ੍ਹੇ ਵਿੱਚ ਹਥਿਆਰ ਸੁੱਟੇ। ਇਨ੍ਹਾਂ ਦੇ ਸਿਰ 'ਤੇ ਕੁੱਲ 1.47 ਕਰੋੜ ਦਾ ਇਨਾਮ ਸੀ।

-ਪੀਟੀਆਈ

ਪੰਜਾਬ ਸਰਕਾਰ			
ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਵਿਭਾਗ			
ਇੰਪਲਮੈਂਟ ਨਿੱਟਿਸ			
ਜ਼ਿਲ੍ਹਾ ਫਰੀਦਕੋਟ ਅਧੀਨ ਆਮ ਆਦਮੀ ਕਲੀਨਿਕਾਂ ਅਧੀਨ ਮੰਡੀਕੋਲ ਅਵਸਥ, ਫਾਰਮਾਸਿਟ ਅਤੇ ਕਲੀਨਿਕ ਅਸਿਸਟੈਂਟ ਦੀ ਇੰਪਲਮੈਂਟ ਲਈ ਇੱਛੁਕ ਯੋਗ ਉਮੀਦਵਾਰਾਂ ਨੂੰ ਦਫਤਰ ਸਿਵਲ ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ ਹੇਠਾਂ ਦਰਜਏ ਅਨੁਸਾਰ ਵਾਕ-ਇਨ-ਇੰਟਰਵਿਊ ਵਿਚ ਪਹੁੰਚਣ ਵਾਸਤੇ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ। ਇੰਪਲਮੈਂਟ ਸਬੰਧੀ ਵਰਣਾ ਰੇਂਠ ਲਿਖਿ ਅਨੁਸਾਰ ਹੈ:-			
ਪੋਸਟ ਦਾ ਨਾਮ	ਇੰਟਰਨਲੈਟ ਨੰਬਰ	ਵਾਕ-ਇਨ-ਇੰਟਰਵਿਊ ਦੀ ਮਿਤੀ, ਸਮਾਂ ਅਤੇ ਸਥਾਨ	
ਫਾਰਮਾਸਿਟ	12/- ਰੁਪਏ ਵੇਖੋ ਗਏ ਪ੍ਰਤੀ ਮਹੀਜ਼ ਲਈ ਅਤੇ ਰੋਜ਼ਾਨਾ ਘੰਟੇ-ਘੰਟੇ 50 ਮਹੀਜ਼ਾਂ ਦੀ ਯਕੀਨੀ ਸਮੇਤ, ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ	ਮਿਤੀ: 09.04.2026 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ, ਦਫਤਰ ਸਿਵਲ ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ	
ਕਲੀਨਿਕ ਅਸਿਸਟੈਂਟ	11/- ਰੁਪਏ ਵੇਖੋ ਗਏ ਪ੍ਰਤੀ ਮਹੀਜ਼ ਲਈ ਅਤੇ ਰੋਜ਼ਾਨਾ ਘੰਟੇ-ਘੰਟੇ 50 ਮਹੀਜ਼ਾਂ ਦੀ ਯਕੀਨੀ ਸਮੇਤ, ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ	ਮਿਤੀ: 10.04.2026 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ, ਦਫਤਰ ਸਿਵਲ ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ	
ਮੰਡੀਕੋਲ ਅਵਸਥ (ਐਮ.ਬੀ.ਬੀ.ਐਸ.)	50/- ਰੁਪਏ ਵੇਖੋ ਗਏ ਪ੍ਰਤੀ ਮਹੀਜ਼ ਲਈ ਅਤੇ ਰੋਜ਼ਾਨਾ ਘੰਟੇ-ਘੰਟੇ 50 ਮਹੀਜ਼ਾਂ ਦੀ ਯਕੀਨੀ ਸਮੇਤ, ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ	ਮਿਤੀ: 13.04.2026 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ, ਦਫਤਰ ਸਿਵਲ ਸਰਜਨ, ਫਰੀਦਕੋਟ ਵਿਖੇ	
ਵਧੇਰੇ ਜਾਣਕਾਰੀ ਲਈ ਜਿਵੇਂ ਕਿ ਵਿਦਿਅਕ ਯੋਗਤਾ, ਇੰਪਲਮੈਂਟ ਲਈ ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਆਦਿ ਲਈ faridkot.nic.in 'ਤੇ ਪਹਾਹੋ। ਇਸ ਸਬੰਧੀ ਹੋਈ ਵੀ ਸੋਧ/ਕੋਰੀਜ਼/ਵੱਧਾਈਟ 'ਤੇ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ।			
DPR /Ph /1458 /12 /2025-26 /10013		ਸਹੀ/- ਸਿਵਲ ਸਰਜਨ, ਫਰੀਦਕੋਟ।	



ਪੰਜਾਬ ਰਾਜ ਪਿਛਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ

ਰਜਿ. ਦਫ਼ਤਰ ਪੀ. ਐਸ. ਈ. ਬੀ. ਮੁੱਖ ਦਫ਼ਤਰ, ਦੀ ਮਾਲ, ਪਟਿਆਲਾ-147001
 corporate id no. U40109PB20105GC033813, website: www.pspcl.in

ਕਣਕ ਦੀ ਫ਼ਸਲ ਨੂੰ ਅੱਗ ਲੱਗਣ ਤੋਂ ਬਚਾਉਣ ਲਈ ਕੰਟਰੋਲ ਰੂਮ ਦੀ ਸਥਾਪਨਾ

ਬਿਜਲੀ ਦੀਆਂ ਢਿੱਲੀਆਂ/ਨੀਵੀਆਂ ਤਾਰਾਂ ਅਤੇ ਜੀ. ਓ. ਸਵਿੱਚਾਂ ਆਦਿ ਤੋਂ ਸਪਾਰਕਿੰਗ ਨਾਲ ਕਣਕ ਦੀ ਫ਼ਸਲ ਨੂੰ ਅੱਗ ਲੱਗਣ ਤੋਂ ਬਚਾਉਣ ਲਈ ਸੂਚਨਾ ਤੁਰੰਤ ਨੇੜੇ ਦੇ ਉੱਪ ਮੰਡਲ ਦਫ਼ਤਰ/ਸ਼ਿਕਾਇਤ ਘਰ ਦੇ ਨਾਲ-ਨਾਲ ਕੰਟਰੋਲ ਰੂਮ ਨੰਬਰ: **96461-06835/96461-06836/1912** ਤੇ ਦਿੱਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਇਹਨਾਂ ਬਿਜਲੀ ਦੀਆਂ ਲਾਈਨਾਂ/ਤਾਰਾਂ ਦੀ ਸਮੇਂ ਸਿਰ ਦਰੁੱਸਤੀ ਕੀਤੀ ਜਾ ਸਕੇ ।
ਬਿਜਲੀ ਦੀਆਂ ਢਿੱਲੀਆਂ/ ਨੀਵੀਆਂ ਤਾਰਾਂ ਜਾਂ ਸਪਾਰਕਿੰਗ ਦੀਆਂ ਤਸਵੀਰਾਂ ਸਮੇਤ ਲੋਕੇਸ਼ਨ ਵੱਟਸਐਪ ਨੰ: 96461-06835 'ਤੇ ਭੇਜੀਆਂ ਜਾਣ ਜੀ ।

ਕਣਕ ਦੀ ਫ਼ਸਲ ਨੂੰ ਅੱਗ ਲੱਗਣ ਤੋਂ ਬਚਾਉਣ ਲਈ ਕਿਸਾਨ ਵੀਰਾਂ ਲਈ ਵਿਸ਼ੇਸ਼ ਸਾਵਧਾਨੀਆਂ

- ਕੱਟੀ ਹੋਈ ਕਣਕ ਬਿਜਲੀ ਦੀਆਂ ਤਾਰਾਂ ਦੇ ਹੇਠਾਂ ਜਾਂ ਟਰਾਂਸਫਾਰਮਰ ਅਤੇ ਜੀ. ਓ.ਸਵਿੱਚ ਦੇ ਨਜ਼ਦੀਕ ਨਾ ਰੱਖੀ ਜਾਵੇ। ਟਰਾਂਸਫਾਰਮਰ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਦੀ ਇਕ ਮਰਲਾ ਕਣਕ ਪਹਿਲਾਂ ਹੀ ਕੱਟ ਲਈ ਜਾਵੇ।
- ਖੇਤਾਂ ਵਿਚ ਲੱਗੇ ਟਰਾਂਸਫਾਰਮਰ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਦੇ 10 ਮੀਟਰ ਦੇ ਘੇਰੇ ਨੂੰ ਗਿੱਲਾ ਰੱਖਿਆ ਜਾਵੇ ਤਾਂ ਕਿ ਜੇਕਰ ਕੋਈ ਚੰਗਿਆੜੀ ਡਿੱਗ ਵੀ ਜਾਵੇ ਤਾਂ ਉਸ ਨਾਲ ਅੱਗ ਲੱਗਣ ਤੋਂ ਬਚਾਅ ਹੋ ਸਕੇ।
- ਕਣਕ ਦੇ ਨੇੜੇ ਬੀੜੀ/ਸਿਗਰੇਟ ਦੀ ਵਰਤੋਂ ਨਾ ਕੀਤੀ ਜਾਵੇ ।
- ਥਾਂਸ ਜਾਂ ਸੇਟੀ ਨਾਲ ਬਿਜ਼ਲੀ ਦੀ ਲਾਈਨ ਨੂੰ ਨਾ ਛੇੜਿਆ ਜਾਵੇ। ਕਿਸੇ ਅਣ-ਅਧਿਕਾਰਤ ਆਦਮੀ ਨੂੰ ਜੀ. ਓ. ਸਵਿੱਚ ਨਾ ਕੱਟਣ ਦਿੱਤਾ ਜਾਵੇ।
- ਕੱਟੀ ਹੋਈ ਕਣਕ ਦੇ ਨਾੜ/ਰਹਿੰਦ-ਖੂੰਦ ਨੂੰ ਅੱਗ ਨਾ ਲਾਈ ਜਾਵੇ।
- ਹਾਰਵੈਸਟਰ ਕੰਬਾਈਨ ਸਿਰਫ਼ ਦਿਨ ਵੇਲੇ ਹੀ ਚਲਾਈ ਜਾਵੇ। ਹਾਰਵੈਸਟਰ ਕੰਬਾਈਨ ਦੇ ਪੁਰਜਿਆਂ ਤੋਂ ਨਿਕਲਣ ਵਾਲੀਆਂ ਚੰਗਿਆੜੀਆਂ ਤੇ ਧਿਆਨ ਰੱਖਿਆ ਜਾਵੇ। ਹਾਰਵੈਸਟਰ ਕੰਬਾਈਨ ਖੰਭਿਆਂ, ਬਿਜਲੀ ਦੀਆਂ ਤਾਰਾਂ ਅਤੇ ਪਿੱਚਾਂ ਨਾਲ ਟਕਰਾਉਣੀ ਨਹੀਂ ਚਾਹੀਦੀ।
- ਕਣਕ ਨੂੰ ਅੱਗ ਤੋਂ ਬਚਾਉਣ ਲਈ ਸ਼ਰਾਰਤੀ ਅਨਸਰਾਂ ਤੇ ਨਿਗਰਾਨੀ ਰੱਖੀ ਜਾਵੇ।

ਜੇਕਰ ਕਿਸੇ ਬਿਜਲੀ ਦੀ ਲਾਈਨ ਤੋਂ ਸਪਾਰਕ ਹੋ ਰਿਹਾ ਹੈ ਤਾਂ ਇਸ ਦੀ ਸੂਚਨਾ ਤੁਰੰਤ ਸੰਬੰਧਿਤ ਪੀ. ਐਸ. ਪੀ. ਸੀ. ਐਲ. ਦੇ ਸਟਾਫ਼/ਜੇ. ਈ./ਉੱਪ ਮੰਡਲ ਅਫ਼ਸਰ ਜਾਂ ਕੰਟਰੋਲ ਰੂਮ ਨੂੰ ਟੈਲੀਫੋਨ ਤੇ ਦਿੱਤੀ ਜਾਵੇ।



7.10 The Letter of Offer has been updated to reflect the key financial information of the Target Company based on its annual audited financial statements as on and for the financial years ended on March 31, 2023, March 31, 2024, March 31, 2025, and unaudited limited reviewed financials for the 9 (nine) months ended on December 31, 2025. Please refer to paragraph 16 of Section VI (Background of the Target Company) on page 32 of the LoF for further details. Paragraph 10 of Part C (Details of the Target Company) of Section I (Acquirer, Seller, Target Company and Open Offer) of the DPS stands accordingly amended.

7.11 The pre and post Offer shareholding pattern of the Target Company has been updated as on March 16, 2026 i.e., the Identified Date. Please refer to paragraph 17 of Section VI (Background of the Target Company) on page 34 of the LoF for further details.

7.12 The Letter of Offer has been updated to clarify that: (i) as on the date of LoF, there are no regulatory actions/ administrative warnings/ directions subsisting or proceedings pending against the Target Company or its promoter/ promoter group/ director/ KMPs under the SEBI Act and the regulations made thereunder, or by any other regulator; (ii) since January 01, 2021, no penalty has been levied by SEBI/ RBI/other regulator against the Target Company or its promoter/ promoter group/ director/ KMPs; and (iii) the Target Company has not been shown as/ is not a part of 'promoter/ promoter group' in any other listed company in India. Please refer to paragraph 19 – 21 of Section VI (Background of the Target Company) on page 35 of the LoF for further details.

7.13 The Letter of Offer has been updated to include instances of delayed compliance/ non-compliance with Chapter V of SEBI (SAST) Regulations by the 'Promoter/ Promoter Group' of the Target Company in the time period of 8 (eight) financial years preceding the financial year in which the PA has been made till the financial year in which the PA has been made. Please refer to paragraph 22 of Section VI (Background of the Target Company) on page 35 of the LoF for further details.

7.14 The Letter of Offer has been updated to clarify that none of the Equity Shares of the Target Company are locked in as on December 31, 2025. Additionally, paragraph 7 of Part A (Operational Terms and Conditions) of Section VII (Terms and Conditions of Open Offer) on page 40 of the LoF has been added that reads as follows:

Locked-in Equity Shares: Locked-in Equity Shares held by Public Shareholders, if any, may be tendered in the Open Offer and transferred to the Acquirer subject to the continuation of the residual lock-in period in the hands of the Acquirer, as may be permitted under applicable law. The Manager shall ensure that there shall be no discrimination in the acceptance of locked-in and non-locked-in Equity Shares.

7.15 The Letter of Offer has been updated to include references and compliance obligations under the Income Tax Act, 2025. Please refer to Section X (Compliance with Tax Requirements) on pages 55 - 65 of the LoF for further details.

7.16 The Letter of Offer has been updated to clarify that all the documents for inspection will also be available for inspection electronically during the Tendering Period. Please refer to Section XI (Documents for Inspection) on pages 65-66 of the LoF for further details.

8. Revised Schedule of activities

The disclosures in the DPS under Section VII (Tentative Schedule of Activity) and in the DLoF under Section I (Tentative Schedule of Major Activities Relating to the Offer) have been modified in the LoF and appear under Section I (Schedule of Major Activities Relating to the Open Offer) on page 2 of the LoF as follows. Section VII (Tentative Schedule of Activity) of the DPS stands accordingly amended.

No.	Name of Activity	Original Schedule of Activities (Day and Date) ⁽¹⁾	Revised Schedule of Activities (Day and Date) ⁽²⁾
1.	Issue of the Public Announcement	August 6, 2025, Wednesday	August 6, 2025, Wednesday
2.	Date of completion of the Underlying Transaction	January 9, 2026, Friday	January 9, 2026, Friday

No.	Name of Activity	Original Schedule of Activities (Day and Date) ⁽¹⁾	Revised Schedule of Activities (Day and Date) ⁽²⁾
3.	Publication of the DPS in Newspapers ⁽³⁾	January 15, 2026, Thursday	January 15, 2026, Thursday
4.	Last date for filing of the Draft Letter of Offer with SEBI	January 22, 2026, Thursday	January 22, 2026, Thursday
5.	Last date for public announcement for competing offer(s)	February 6, 2026, Friday	February 6, 2026, Friday ⁽⁴⁾
6.	Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	February 13, 2026, Friday	March 12, 2026, Thursday ⁽⁵⁾
7.	Identified Date ⁽⁶⁾	February 17, 2026, Tuesday	March 16, 2026, Monday
8.	Last date for dispatch of the Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date	February 25, 2026, Wednesday	March 24, 2026, Tuesday
9.	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Open Offer	March 2, 2026, Monday	March 30, 2026, Monday
10.	Last date for upward revision of the Offer Price and/or the Offer Size	March 2, 2026, Monday	March 30, 2026, Monday
11.	Date of publication of the Open Offer opening public announcement, in the Newspapers in which the DPS has been published	March 4, 2026, Wednesday	April 1, 2026, Wednesday
12.	Date of commencement of the Tendering Period	March 5, 2026, Thursday	April 2, 2026, Thursday
13.	Date of closure of the Tendering Period	March 18, 2026, Wednesday	April 17, 2026, Friday
14.	Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	April 7, 2026, Tuesday	May 4, 2026, Monday
15.	Last date for publication of post Open Offer public announcement in the Newspapers in which the DPS has been published	April 15, 2026, Wednesday	May 11, 2026, Monday

Notes:

- (1) The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of relevant statutory/regulatory approvals for the Open Offer, if any.
- (2) Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

2

- (3) The DPS was published in all Newspapers on January 15, 2026, Thursday, except the Ahmedabad edition of Financial Express. In the Ahmedabad edition of Financial Express, the DPS was published on January 16, 2026, since the Ahmedabad edition was not issued on January 15, 2026 on account of regional holiday.
 - (4) There has been no competing offer.
 - (5) Actual date of receipt of SEBI's final observations on the DLOF.
 - (6) Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.
9. The Acquirer and its directors accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum (other than such information as has been obtained from public sources) or provided by or relating to and confirmed by the Target Company.
10. The information pertaining to the Target Company contained in this Pre-Offer Advertisement cum Corrigendum has been compiled from information published or provided by the Target Company, or publicly available sources which have not been independently verified by the Acquirer or the Manager. Neither the Acquirer nor the Manager accept any responsibility with respect to such information relating to the Target Company.
11. This Pre-Offer Advertisement cum Corrigendum is expected to be available on SEBI's website (www.sebi.gov.in).



Kotak Mahindra Capital Company Limited
Address: 27BKC, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051
Contact Person: Mr. Ganesh Rane
Tel. No.: +91 22 4336 0758
Fax No.: +91 22 6713 2447
Email: adcindia.openoffer@kotak.com
SEBI Registration Number: INM000008704
Validity Period: Permanent Registration



KFin Technologies Limited
Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy 500 032, Telangana, India
Contact Person: Mr. M. Murali Krishna
Tel. No.: +91 40 6716 2222/18003094001
Fax No.: + 91 40 6716 1563
Email: adcindia.openoffer@kfintech.com
Investor Grievance E-mail: einward.ris@kfintech.com
SEBI Registration Number: INR000000221
Validity Period: Permanent Registration
CIN: L72400MH2017PLC444072

Issued by the Manager to the Open Offer

For and on behalf of the Amphenol Corporation (Acquirer)

Sd/-

Place : Wallingford, Connecticut

Date : March 31, 2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SHARNARTHI FINANCE LIMITED

OPERATING IN NON-BANKING FINANCIAL SERVICES AT AMRITSAR, PUNJAB (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN LLP No.	M/s Sharnarthi Finance Limited U6921PB1991PLC010954
2. Address of the registered office	82, Lawrence Road, Amritsar – 143001, India
3. URL of website	NA
4. Details of place where majority of fixed assets are located	82, Lawrence Road, Amritsar – 143001, India
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	The Corporate Debtor was engaged in the non-banking financial services. The financial statements are available at the RP's office.
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The Corporate Debtor was engaged in the non-banking financial services. The financial statements are available at the RP's office.
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	cirp.sh@gmail.com
10. Last date for receipt of expression of interest	16.04.2026
11. Date of issue of provisional list of prospective resolution applicants	26.04.2026
12. Last date for submission of objections to provisional list	01.05.2026
13. Date of issue of final list of prospective resolution applicants	11.05.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.05.2026
15. Last date for submission of resolution plans	15.06.2026
16. Process email to submit Expression of Interest	cirp.sh@gmail.com

Note: PRA must submit an undertaking with the Expression of Interest confirming they are not ineligible under Section 29A of the Insolvency and Bankruptcy Code, 2016.

Sd/-
Mrs. Ruchi Gupta
Authorized Signatory
Utkrishtha Insolvency Professionals Private Limited
Resolution Professional
Sharnarthi Finance Limited
IPE Reg. No. IBB/IPE-0142/IPC-A/2024-25/50085
Address: A1-228, Basement, Sardarjunge Enclave, New Delhi – 110029
Email: cirp.sh@gmail.com

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. L65990MH1991PLC060670

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligor(s)/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/ or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand Notice & NPA Date
10097851	Late Mr. Saurabh Sharma S/o Mr. Ram Prakash Sharma Through his all legal heirs (Borrower) & Mr. Ram Prakash Sharma S/o Mr. Bhagwati Prasad Sharma (Co-Borrower/ Legal Heir) & Mrs. Poojapal Sharma W/o- Ram Prakash Sharma (Legal Heir)	As on 25/03/2026, an amount of Rs. 47,28,403/- (Rupees Forty Seven Lakh Twenty Eight Thousand Four Hundred Three Only)	25-03-2026 & 09-05-2022

Description of the Secured Assets / Immovable Properties / Mortgaged Properties: All piece & parcels of Residential Flat/Dwelling Unit bearing No. 1706, 17th Floor, Admeasuring 85.47 Sq. Mtrs. i.e. 920 Sq. Feet (Super Area), Covered Area 726.79 Sq. Ft. i.e. 67.52 Sq. Mtrs., Situated at Block/Tower No. 13, Exotica Dreamville, Plot No. GH-01A, Sector-16, Greater Noida, Dist. Gautam Budh Nagar – 201301 (Uttar Pradesh), with all common amenities mentioned in Sale Deed. Boundaries:- East: As per Floor Plan, West: As per Floor Plan, North: As per Floor Plan, South: As per Floor Plan.

"With further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules/Regulations entirely at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

DATE :- 01-04-2026, Sd/- Authorised Officer
PLACE :- DELHI For TATA CAPITAL HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

CONTACT NO: MS. SHIVALI SINGH - 83109 35857

POSSESSION NOTICE (For Immovable property)

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. In respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Possession Date:
DL/SDR/SDRA/A000001494. 1. Mr. Ashish Chaurasiya 2. Mrs. Meena Chaurasiya. House No-104/13, Plot No-24, Raja Puri Palam Village, Uttam Nagar, Delhi- 110059 Description Of Property: Entire First Floor, Without Roof And Terrace Rights, Portion Of Built Up Property Bearing No. 24, Land Area Measuring 100 Sq Yards, Out Of Khassa No. 104/13, Situated In The Area Of Village Palam And The Colony Known As Raja Puri, Block B-1, Uttam Nagar, Delhi- 110059. East: Plot No B-1/24a, West: Plot No B-1/24a, North: Gali 5ft Wide, South: Road 15 Ft Wide	31-03-2026 Demand Date & Total Outstanding 11-09-2025 & Rs. 23,43,777/- as on 08-09-2025

Place: Delhi Date: 01/04/2026 Sd/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

SALE NOTICE

MR. MANISH GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED

R/O: D-1112, New Friends Colony, Delhi-110052

SALE OF ASSETS UNDER THE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

By Rahul Jindal, Bankruptcy Trustee

Reg. Address of Bankruptcy Trustee: 52/24, Ramjas Road, Karol Bagh, New Delhi-110005

Communication Address: 67/2/2, 4th Floor, Dev Nagar, Karol Bagh-110005

Date and Time of E-auction 25th April, 2026 from 11 am till 5pm

(with unlimited extension of 5 minutes each)

Sale of Assets of Mr. MANISH GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED forming part of Bankruptcy estate is being conducted by Bankruptcy Trustee appointed by Hon'ble NCLT, New Delhi Bench, Special Bench in (IB)-610(PB)/2021 vide order of 07.05.2025 in IA/1128/2025 in (IB)-603(PB)/2021 dated 07.05.2025 under the provisions under Section 126 of Insolvency and Bankruptcy Code, 2016 on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", "NO RESOURCES BASIS" and "WITHOUT ANY CLAIM/ COMPENSATION IN FUTURE". The sale will be done by the Bankruptcy Trustee through the e-auction platform <http://Baanknet.com/>. The Auction pertains solely to the 50% of Land and Building situated at Old House No. 21, New House No. 134, Kharsa No. 358, Village Aali, New Delhi – 110044, forming part of the Bankruptcy estate of MR. MANISH GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED, and is being conducted during the course of the IBB (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 of MR. MANISH GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED. The balance 50% of the property belongs to Mr. Vishal Goel, brother of Mr. Manish Goel.

It is hereby mentioned that any Plant and Machinery, movable assets, or any other assets of the Corporate Debtor DO NOT FORM PART of the present e-Auction. The Plant and Machinery, if any, shall be sold separately later in accordance with the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the Liquidation Process Regulations.

Note: The property, 50% share, situated at Old House No. 21, New House No. 134, Kharsa No. 358, Village Aali, New Delhi – 110044, forming part of the Bankruptcy estate of MR. MANISH GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED.

ASSETS	RESERVE PRICE (Amount in Rs.)	Earnest Money Deposit (Amount in Rs.)
Batch 1:		
Sale of assets of Mr. MANISH Goel under Regulation of IBB (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.	Rs. 27,93,409	Rs. 2,79,340
Last date for submission of eligibility documents as mentioned in E- Auction Process Information Document.	15 th April, 2026	
Last Date for submission of EMD.	22 nd April, 2026	
Date of Inspection.	With prior intimation to the Bankruptcy Trustee from 2 nd April, 2026 to 08 th April, 2026	

Terms & Conditions of the E-auction are as under:

- Prospective Bidders shall submit the requisite document, including Declaration of Eligibility under Section 29A of IBC, 2016 through Electronic Auction Platform.
- In the event where there are no successful bidders, the Bankruptcy Trustee reserves the right to suspend the e-auction during any stage.
- In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will be automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of E-Auction process shall be declared as the successful bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Bankruptcy Trustee.
- The successful bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the Corporate Debtor put on auction.
- The Bankruptcy Trustee has the absolute right to accept or reject any or all offer (s) or adjourn/postpone/cancel the E-Auction proceeding at any stage without assigning any reason therefor.
- After payment of the entire sale consideration, the sale certificate will be issued in the name of the successful bidder only and will not be issued in any other name.
- The prospective bidder will be permitted to inspect and conduct due diligence of assets with prior intimation to Bankruptcy Trustee. To schedule inspection, kindly write to manishgoel.bankruptcytrustee@gmail.com
- The prospective bidders shall deposit EMD through BAANKNET AUCTION PLATFORM. If the bidder is found ineligible for any reason, EMD shall be FORFEITED.
- Sale will be cancelled if the balance sale consideration is not paid within stipulated time mentioned in E-Auction Process Information Document.

Sd/-
Rahul Jindal
MR. MANISH GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED
Date: 01.04.2026 IBB Reg No. IBB/PA-001/PP-P-02649/2021-2022/14048
Place: Delhi AFA Valid Upto 30.06.2026
E-mail: manishgoel.bankruptcytrustee@gmail.com, Contact No. – 9811305334

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

CONTACT NOS.: ARUN MOHAN SHARMA - 88008 98999; KASHISH - 99993 71936; ANUJ DIXIT - 84473 76183; AMIT - KAUSHIK 95670 88333; SHIVAM - 82851 79259; HIMANISHU SURI - 83758 32153; PAWAN PANDEY - 80105 62716

POSSESSION NOTICE (For Immovable property)

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. In respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Possession Date:
G2/GNR/GNRA/A000000895. 1. Mr. Irfan S/o Ratik Ahmad 2. Mrs. Reehma W/o Irfan. H No 278, Daulat Nagarpragada Loni, Ghaziabad Uttar Pradesh- 201102 Description Of Property: Residential House area measuring 52 sq yards, part of Plot No.7, situated in Kharsa No.278, located in Colony Tarmiya Enclave, Village Agraala, pargana and Tehsil Loni, District Ghaziabad Uttar Pradesh- 201102. Boundaries- East: Other's Plot, West: Other's Plot, North: Rasta 15H Wide, South: Rasta 15H Wide	28-03-2026 Demand Date & Total Outstanding 13-Dec-25 & Rs. 6,80,641/- as on 13-Dec-25

Place: Ghaziabad Date: 01/04/2026 Sd/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

SALE NOTICE

MR. VISHAL GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED

R/O: D-1112, New Friends Colony, Delhi-110052

SALE OF ASSETS UNDER THE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

By Rahul Jindal, Bankruptcy Trustee

Reg. Address of Bankruptcy Trustee: 52/24, Ramjas Road, Karol Bagh, New Delhi-110005

Communication Address: 67/2/2, 4th Floor, Dev Nagar, Karol Bagh-110005

Date and Time of E-auction - 25th April, 2026 from 11 am till 5pm

Sale of Assets of Mr. VISHAL GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED forming part of Bankruptcy estate is being conducted by Bankruptcy Trustee appointed by Hon'ble NCLT, New Delhi Bench, Special Bench in (IB)-603(PB)/2021 vide order of 07.05.2025 in IA/1128/2025 in (IB)-603(PB)/2021 dated 07.05.2025 under the provisions under Section 126 of Insolvency and Bankruptcy Code, 2016 on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", "NO RESOURCES BASIS" and "WITHOUT ANY CLAIM/ COMPENSATION IN FUTURE". The sale will be done by the Bankruptcy Trustee through the e-auction platform <http://Baanknet.com/>.

The Auction pertains solely to the 50% of Land and Building situated at Old House No. 21, New House No. 134, Kharsa No. 358, Village Aali, New Delhi – 110044, forming part of the Bankruptcy estate of MR. VISHAL GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED, and is being conducted during the course of the IBB (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 of MR. VISHAL GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED. The balance 50% of the property belongs to Mr. Manish Goel, brother of Mr. Vishal Goel.

It is hereby mentioned that any Plant and Machinery, movable assets, or any other assets of the Corporate Debtor DO NOT FORM PART of the present e-Auction. The Plant and Machinery, if any, shall be sold separately later in accordance with the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the Liquidation Process Regulations.

Note: The property, 50% share, situated at Old House No. 21, New House No. 134, Kharsa No. 358, Village Aali, New Delhi – 110044, forming part of the Bankruptcy estate of MR. VISHAL GOEL, PERSONAL GUARANTOR TO SHILPI CABLE TECHNOLOGIES LIMITED.

ASSETS	RESERVE PRICE (Amount in Rs.)	Earnest Money Deposit (Amount in Rs.)
Batch 1:		
Sale of assets of Mr. Vishal Goel under Regulation of IBBI (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.	Rs. 27,93,409	Rs. 2,79,340
Last date for submission of eligibility documents as mentioned in E- Auction Process Information Document.	15 th April, 2026	
Last Date for submission of EMD.	22 nd April, 2026	
Date of Inspection.	With prior intimation to the Bankruptcy Trustee from 2 nd April, 2026 to 08 th April, 2026	

